

fixation of Fair Selling Price of Antimony Metal.

- (ii) Government Resolution No. 1/6/75/Met. V dated the 22nd January, 1976 notifying Government's decisions on the above Report.

- (b) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in Library. See No. LT-10199/76].

- (2) A copy of Notification No. S.O. 709(E) (Hindi and English versions) published in Gazette of India dated the 17th December, 1975 issued under clause 2A of the Iron and Steel (Control) Order, 1956. [Placed in Library. See No. LT-10200/76].

MOTOR VEHICLES (3RD PARTY INSURANCE) AMDT. RULES, 1975 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): I beg to lay on the Table—

- (1) A copy of the Motor Vehicles (Third Party Insurance) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 2213 in Gazette of India dated the 12th July, 1975 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above notification. [Placed in Library. See No. LT-10201/76].

ANNUAL REPORT OF I.I.T., MADRAS FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1974-75. [Placed in Library. See No. LT-10202/76].

12.0½ hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Standards of Weights and Measures Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 15th January, 1976."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th January, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in